

Office of the District Judge, Purba Medinipur
(English Department)
Order No. 111 /


Dated, the 17th day of August, 2020.

Pursuant to Notification No.1498-RG, dated 24.03.2020 of the Hon'ble High Court at Calcutta and pursuant to Notification No.1514-CPC, dated 09.04.2020 of Ld. Central Project Coordinator, High Court, Calcutta in respect of functioning of District and subordinate court during the lock down, several Office orders have been passed by the undersigned permitting the learned Advocates to file extreme urgent matters together with soft copies of the said matters along with other required documents. By those administrative orders, learned Advocates are also required to file an undertaking that they would file deficit court fees together with formal application along with duly signed vokalatnama of their clients.

In view of such, all the Judicial Officers of Purba Medinipur are hereby requested to furnish the details of the cases with all particulars along with the names of the Advocates, wherein such compliances have not been made within the stipulated time. It is also made clear that in case of such non-compliance, the nature of non-compliance shall also be required to be furnished.

It is further ordered that information as sought by the undersigned must reach within 11.00 a.m on 19.08.2020.

Copy of this order be forwarded to all the courts.


District Judge,
Purba Medinipur
17.08.2020